

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'I-2', NEW DELHI**

**BEFORE SH. N. K. BILLAIYA, ACCOUNTANT MEMBER
AND
SH. LALIET KUMAR, JUDICIAL MEMBER
(THROUGH VIDEO CONFERENCING)**

ITA No.6637/Del/2016
Assessment Year: 2012-13

GE India Industrial Pvt. Ltd. Building No.7A, 4th Floor, DLF Cyber City, Gurgaon-122002 PAN No.AAACG4901D (APPELLANT)	Vs	Addl. CIT Special Range-4 New Delhi (RESPONDENT)
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Appellant by	Sh. Aayush Nagpal, Advocate
Respondent by	Sh. Shashi Bhushan Shukla, CIT DR

Date of hearing:	30/09/2021
Date of Pronouncement:	30/09/2021

ORDER

PER N. K. BILLAIYA, AM:

This appeal filed by the assessee is preferred against the Assessment Order dated 27.10.2016 for A.Y. 2012-13.

2. Vide letter dated 29.09.2021 the assessee sought permission to withdraw the appeal as the dispute has been settled under the Vivad Se Vishwas Act, 2020.

3. Noting the contents of the application the appeal is dismissed as withdrawn.

4. Decision announced in the open court in the presence of both representatives on 30.09.2021.

Sd/-
(LALIET KUMAR)
JUDICIAL MEMBER

NEHA

Date:-30.09.2021

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

Sd/-
(N. K. BILLAIYA)
ACCOUNTANT MEMBER

ASSISTANT REGISTRAR
 ITAT NEW DELHI

Date of dictation	30.09.2021
Date on which the typed draft is placed before the dictating Member	30.09.2021
Date on which the typed draft is placed before the Other member	30.09.2021
Date on which the approved draft comes to the Sr.PS/PS	30.09.2021
Date on which the fair order is placed before the Dictating Member for Pronouncement	30.09.2021
Date on which the fair order comes back to the Sr. PS/ PS	30.09.2021
Date on which the final order is uploaded on the website of ITAT	30.09.2021
Date on which the file goes to the Bench Clerk	30.09.2021
Date on which file goes to the Head Clerk.	
The date on which file goes to the Assistant Registrar for signature on the order	
Date of dispatch of the Order	